
(2021) 03 TDSAT CK 0040

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 26 Of 2015 With Misc Application 61 Of 2018

Hdfc Bank

APPELLANT

Vs

S S Corporation And Others

RESPONDENT

Date of Decision : 05-03-2021

Acts Referred:

Citation : (2021) 03 TDSAT CK 0040

Hon'ble Judges : Brijesh Kumar, Registrar

Bench : Single Bench

Advocate : Romila Joshi, Vikrant Kumar, Shashank Sharma, Alok Sharma,
Romila Joshi, Dharam Dev

Judgement

Mr. Vikrant Kumar appears for the Appellant in Cyber Appeal No. 12/2015 and Ms. Romila Joshi in Cyber Appeal No. 26/2015.Â Â No one

appears for the Appellant in Cyber Appeal No. 32/2015.Â Â Dena Bank which was appearing as R-2 in all the Appeals was permitted to be deleted

from the array of parties vide order dated 4.2.2021.Â Â By the order dated 26.9.2019 further proceedings against R-3 Reliance Communications in

all the appeals were kept in abeyance.Â Â Â Â It was recorded in the order dated 5.8.2020, on the submissions of Mr. Shashank Sharma, Ld.

Counsel for IDBI that they are proforma parties and would not be filing any reply in these appeals.Â Â In the connected matters, HDFC Bank and

ING Vysya/Kotak Mahindra Bank are the co-appellants.Â Â Axis Bank and ICICI Bank respectively R-8 and R-9 in all the appeals, have filed their

reply.Â Â R-7 IndusInd Bank in all the connected appeals has not filed its reply till date.Â Â As per the order dated 18.8.2020 of the Honâ??ble

Tribunal passed in M.A. No. 169/2020, along with M.A. No. 170 & 171/2020, it was observed by the Honâ??ble Bench that in case no one appears

for R-1 i.e. S.S. Corporation, the matter may be considered for ex-parte hearing of the appeal.

Let these appeals be placed before Honâ??ble Tribunal in the light of the order dated 18.8.2020, as well as the fact that despite being afforded ample opportunities R-7 IndusInd Bank failed to file any reply in the appeals.Â